

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-436(PB)/2019

IN THE MATTER OF:

Mr. Ajay Diggpaul

..... Petitioners/Applicant

v.

Arena Superstructure Pvt Ltd.

..... Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code

Order delivered on 08.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Mr. Hitesh Kumar, Mr. Raunak Singh, Ms. Udita Singh
& Mr. Rajev Chakrabarty, Advs.

For the Corporate Debtor:

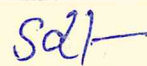
Mr. Lakshay Mehta & Mr. Sayontan Mondal, Advs.

ORDER

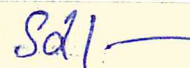
Ld. Counsel for the respondent seeks and is granted ten days time to file reply, vakalatnama and resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 04.04.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)